

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.130 - CP 26 of 2020  
With  
ITEM No. 131 – IA 672 of 2020

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Naresh Hansraj Bulchandani & Anr  
V/s  
Balaji Heavy Lifters Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Arpit Singhvi, Adv. a. w. Mr. Amar Vivek, Adv.  
For the Respondent :Mr. Anuj K Trivedi, Advocate for R-1 to R-10

**ORDER**  
**(Hybrid Mode)**

A withdrawal purshis has been filed by the applicant for withdrawal of the CP 26 of 2020 as the matter has been amicably settled between the parties for which the counsel appearing for the respondents has confirmed and no objection for the same. Recording the statement of the learned counsel for the applicant withdrawal is allowed.

In view of the above, **CP 26 of 2020** is dismissed as withdrawn.

Accordingly, **IA 672 of 2020** filed by the respondents is dismissed being rendered infructuous.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**